

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*

O.A. 993 /96.

Dt. of Decision : 16-08-96.

1. K.V.Subba Rao  
2. C.V.P.Sastry

.. Applicants.

Vs

1. The Sr.Divl.Personnel Officer,  
Vijayawada Division.  
2. The Divl.Railway Manager,  
SC Rly, Vijayawada Division,  
Vijayawada, Krishna District.  
3. The General Manager,  
SC Rly, Rail Nilayam,  
Secunderabad.

.. Respondents.

Counsel for the Applicants : Mr. M.C.Jacob

Counsel for the Respondents : Mr. J.R.Gopala Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

Hear'd Mr.M.C.Jacob, learned counzel for the applicants and Mr. Krishna Mehan for Mr.J.R.Gopala Rao, learned counsel for the Respondents.

2. There are two applicants in this OA. Both of them while working in the grade of Rs.425-640/1400-2300/- as Assistant Station Master came on request transfer to Vijayawada Division in the grade of Rs.330-560/1200-2040/- Their date of joining and pay fixation in Vijayawada Division on their joining as ASM in the grade of Rs.330-560/- shown at (Annexure-I statement). The grievance of the applicants are while fixing their pay in the grade of Rs.330-560/1200-2040/- in Vijayawada Division their last pay drawn in Hubli Division was not protected. They filed representation dated 20-02-95 last (Annexure-VI & VII) for protecting their pay drawn while absorbing them as ASM in Vijayawada Division in the grade of Rs.330-560/1200-2040/-. It is stated that no reply has been given to these representations.

3. Under the above circumstances they have filed this OA praying for a direction to the respondents to fix their pay in accordance with rule 1313 (a) ii & iii of IREC, Vol.II as per the directions given in OA.No.1252/94 on the file of this Bench.

4. In view of the fact that the representation is still pending, R-2 is directed to dispose of the representation of the applicants referred to above in accordance with rules

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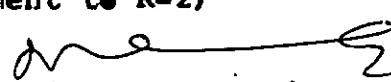
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and taking due note of the directions in OA.No.1252/94.

If the applicants <sup>are</sup> going to get favourable reply to their representation the arrears if any is restricted with effect from 13-08-95 (this OA was filed on 13-08-96.).

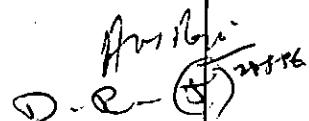
5. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of this OA with the enclosures alongwith the judgement to R-2)

  
(R.Rangarajan)  
Member (Admn.)

Dated : The 16th August 1996.  
(Dictated In Open Court)

spr

  
D.R. (T)

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..4..

D.A.NO.993/96

Copy to:

1. The Senior Divisional Personnel Officer,  
South Central Railway, Vijayawada Division,  
Vijayawada, Krishna District.
2. The Divisional Railway Manager,  
South Central Railway,  
Vijayawada Division,  
Vijayawada, Krishna District.
3. The General Manager,  
South Central Railway,  
Rainnilayam,..  
Secunderabad.
4. One copy to Mr.M.C.Jacob,Advocate,  
CAT,Hyderabad.
5. One copy to Mr.J.R.Gopal Rao, SC for Railways,  
CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One copy for duplicate.

YLKR

Case No. 993/96

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 16/8/96

ORDER/JUDGEMENT

D.A. NO./R.R./C.P. No. 993/96

in  
D.A. NO. 993/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

Cd

A/W 107/96 to R 2  
No Spare Copy

